

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH : PATNA

Date of Order:- 30.8.2006

Registration No. CCPA-161 of 2005

in OA-76 of 2005

C O R A M

Hon'ble Km Sadhna Srivastava, Member (J)

Hon'ble Shri S.N.P.N.Sinha, Member (A)

.....  
Devendra Prasad

....Applicant

-By Shri J.K.Karn, Advocate

Versus

Shri Navin Kumar Sinha & another

.... Respondents

-By Shri R.Kumar, Advocate

O R D E R  
(Pronounced in open Court  
through dictation)

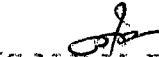
Hon'ble Km Sadhna Srivastava, Member (J):- Show cause has been filed on 21.8.2006.

2. This contempt petition is against the order dated 26.5.2005 passed in OA-76 of 2005 for non-compliance of the order. Shri J.K.Karn submits that in pursuance of judgment as contained in Annexure-P-1 the applicant has been reinstated on 20.6.2005, but pay and allowances for the period from the date of termination till the date of joining i.e. 20.6.2006 have not been paid to the applicant.

3. We have gone through the judgment (Annexure-P-1) wherein this

Tribunal has directed to the respondents to pay full allowances and wages from the date of termination till the date of joining. After going through the show cause we find that the respondents have not complied with a part of order inasmuch as back wages have not been paid. Respondents are hereby directed to comply with the judgment dated 26.5.2005 in full spirit as directed by this Tribunal within a period of four weeks. Liberty is given to the applicant to move this Tribunal for non compliance again if this order is not carried with within the prescribed above time.

4. With this direction the CCPA is disposed of. Notice issued to the respondents is discharged.

  
(S.N.P.N. Prasad )  
Member (A)

skS

  
(Sadhna Srivastava)  
Member (J)